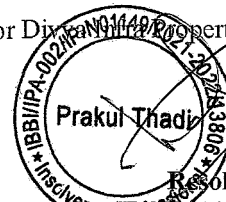


| FORM G | | |
|---|--|--|
| INVITATION FOR EXPRESSION OF INTEREST FOR | | |
| DIVYA INFRA PROPERTIES PRIVATE LIMITED | | |
| OPERATING IN REAL ESTATE INDUSTRY AT KAMMAGONDANAHALLI, BENGALURU | | |
| <i>(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i> | | |
| S.No. | Relevant Particulars | |
| 1. | Name of the corporate debtor along with PAN & CIN/LLP No. | Divya Infra Properties Private Limited PAN: AACCD1825H CIN: U70200KA2005PTC036361 |
| 2. | Address of the registered office | No:4, Abbigere Main Road, 30, Kammagondanahalli, Bangalore, Karnataka - 560015 |
| 3. | URL of Website | Not Available |
| 4. | Details of place where majority of fixed assets are located | No:4, Abbigere Main Road, 30, Kammagondanahalli, Bangalore, Karnataka - 560015 |
| 5. | Installed capacity of main products/ services | Not Applicable |
| 6. | Quantity and value of main products/ services sold in last financial year | FY 2022-23: Revenue from operations is Nil |
| 7. | Number of employees / workmen | Nil |
| 8. | Further details including last available financial statement (with schedules) of two years, lists of creditors are available at URL: | Can be sought by sending an email to the Resolution Professional at cirp.divyainfra@gmail.com |
| 9. | Eligibility for resolution applicants under section 25(2)(h) of the code is available at URL | Can be sought by sending an email to the Resolution Professional at cirp.divyainfra@gmail.com |
| 10. | Last date for receipt of expression of interest | 04-03-2024 |
| 11. | Date of issue of provisional list of prospective resolution applicants | 08-03-2024 |
| 12. | Last date for submission of objections to provisional list | 13-03-2024 |
| 13. | Date of issue of final list of prospective resolution applicants | 15-03-2024 |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 15-03-2024 |
| 15. | Last date for submission of resolution plans | 15-04-2024 |
| 16. | Process email id to submit Expression of Interest | cirp.divyainfra@gmail.com |

For Divya Infra Properties Private Limited



Prakul Thadi
Resolution Professional

Reg. No.: IBBI/IPA/Reg/Res/1149/2021-2022/13806
Registered Address: Flat No. 1405, J Block,
Rainbow Vistas, Green Hills Road,
Moosapet, Hyderabad, Telangana – 500018

Date: February 18, 2024
Place: Hyderabad

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
DIVYA INFRA PROPERTIES PRIVATE LIMITED
OPERATING IN REAL ESTATE INDUSTRY AT KAMMAGONDANAHALLI, BENGALURU
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| Relevant Particulars | |
|---|--|
| 1. Name of the corporate debtor along with PAN & CIN/LLP No. | Divya Infra Properties Private Limited PAN: AACCD1825H CIN: U70200KA2005PTC036361 |
| 2. Address of the registered office | No.4, Abbigere Main Road, 30, Kammagondanahalli, Bangalore, Karnataka - 560015 |
| 3. URL of Website | Not Available |
| 4. Details of place where majority of fixed assets are located | No.4, Abbigere Main Road, 30, Kammagondanahalli, Bangalore, Karnataka - 560015 |
| 5. Installed capacity of main products/ services | Not Applicable |
| 6. Quantity and value of main products/ services sold in last financial year | FY 2022-23: Revenue from operations is Nil |
| 7. Number of employees / workmen | Nil |
| 8. Further details including last available financial statement (with schedules) of two years, lists of creditors are available at URL: | Can be sought by sending an email to the Resolution Professional at cirp.divyainfra@gmail.com |
| 9. Eligibility for resolution applicants under section 25(2)(h) of the code is available at URL: | Can be sought by sending an email to the Resolution Professional at cirp.divyainfra@gmail.com |
| 10. Last date for receipt of expression of interest | 04-03-2024 |
| 11. Date of issue of provisional list of prospective resolution applicants | 08-03-2024 |
| 12. Last date for submission of objections to provisional list | 13-03-2024 |
| 13. Date of issue of final list of prospective resolution applicants | 15-03-2024 |
| 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 15-03-2024 |
| 15. Last date for submission of resolution plans | 15-04-2024 |
| 16. Process email id to submit Expression of Interest | cirp.divyainfra@gmail.com |

For Divya Infra Properties Private Limited
 Sd/-
 Prakul Thadi
 Resolution Professional
 Reg. No.: IBB/PA-002/IP-NO 1149/2021-2022/13606
 Registered Address: Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana - 500018
 Date: February 18, 2024
 Place: Hyderabad

NOTICE
 BEFORE THE HONBLE NATIONAL COMPANY LAW TRIBUNAL
 HYDERABAD BENCH-I, HYDERABAD
IA NO (IBC) 18 / 2024 IN C.P.(IB) 87/95/HDB/2023 (UJ 95 OF IBC, 2016)
IN THE MATTER OF :
 National bank for Agriculture for Rural Development (NABARD)
 Having its Karnataka Regional Office at NABARD Tower, 46, Kampagowda Road, P.B.No. 9944, Bangalore 560 009 .. Financial creditor
 VS
 SMT. M.N.JAYA LAXMI
 W/O. Late Sri M.D. Rama Shetty, R/o. 1102, 4th Cross, 4th Main, 4th stage, BEM Layout, Rajarajeswarinagar, Bangalore 580 095, Karnataka State (In the matter of M/s. Smaat India Pvt. Ltd.). Personal Guarantor/Respondent
 To
 SMT. M.N.JAYA LAXMI
 W/O. Late Sri M.D. Rama Shetty, R/o. 1102, 4th Main, 4th stage, BEM Layout, Rajarajeswarinagar, Bangalore 580 095, Karnataka State
 Please take notice that the above named Financial Creditor/Applicant i.e. M/s NABARD has filed the aforementioned company petition U/s. 95 of Insolvency & Bankruptcy code, 2016 (since you stood as personal guarantor for the loan amounts availed by M/s. Smaat India Pvt. Ltd.), before the Hon'ble National Company Law Tribunal, Hyderabad Bench-I, Hyderabad. As per the directions of Hon'ble National Tribunal dated 10-01-2024, the notices sent to you was returned unserved, as such the Hon'ble Tribunal on 14-02-2024 Directed the Financial Creditor/Applicant to issue notice to you by way of publication in the newspapers and adjourned thereat to 26-02-2024 for your appearance before the said Hon'ble Tribunal. Hence, you are hereby required to appear before the said Hon'ble Tribunal on 26-02-2024 at 10.30 AM either personally or through an Advocate, the matter will be decided in your absence as per Law.
 (BY ORDER OF THE NATIONAL COMPANY LAW TRIBUNAL)
 SD/-
 Chakilam Nagarajuna Rao,
 Insolvency Professional,
 IBB/REGD. No. IBB/PA-002/IP-1215/2021-2022/14065,
 Office: 8-2-248/A/5/16, Plot No. 717, Journalist colony ,
 Road No-2, Banjara Hills, Hyd-500034, Mobile No- 91 9959888576
 Mail: chakilamnagarjunarao456@gmail.com

MAHINDRA RURAL HOUSING FINANCE LIMITED
 HO Address : Mahindra Rural Housing Finance Ltd., Unit No 203, Amit Building, Piramal Agastya Corporate Park, Opposite Fire Brigade Station, Kurnani Junction, L.B.S Main Road, Kurla (West) Mumbai -400 070.
 RO office Address: Mahindra Rural Housing Finance Ltd., Chetana Tower, 19/1, 1st Floor, Infantry Road, Shivaji Nagar, Bengaluru, Karnataka, Pin:- 560001

POSSESSION NOTICE
(Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)
 Whereas, the undersigned being the Authorized Officer of M/s. Mahindra Rural Housing Finance Limited (hereinafter referred as MRHFL) having its Branch office at # Mahindra Rural Housing Finance Ltd., Unit no7/6, MRN Signature, 1st Floor KH Road, Saraswathipuram, Mysore, Karnataka. 570009 , Under the Securitization Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13 (12), read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling up on the respective borrower/s to repay the amount as mentioned against each account with in 60 days from the date of notice (s) date of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is here by given to the borrower/s and the public in general that the undersigned has taken possession of the property /ies described here in below in exercise powers conferred on him/her Under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account . The borrower/s in particular and the public in general is here by cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the change of Mahindra Rural Housing Finance Ltd. For the amount and the interest there on as per Loan Agreement . The borrowers attention is invited to provisions of Sub section (8) Section 13 of the Act, in respect of time available to redeem the secured assets.

| S. No | Agreement No. | Name of Borrower / Co Borrower/Guarantors | Demand Notice Date | Amount as on Demand Notice | Date of Possession Taken | Description of the Immovable Property |
|-------|-----------------|--|--------------------|----------------------------|--------------------------|---|
| 1 | XRESMYS00147295 | Borrower & Co-Borrower Address :- 1.MAHADEV S/O KARIYAH, 2.INDRAMANI D/W O MAHADEV THATTEKERE VILLAGE HUNASUR TALUK MYSORE DIST. 5711053. KUMARSWAMY S/O SANNAAIAH HOSAKOTE VILLAGE HUNASUR TALUK MYSORE DIST.Karnataka 571105 | 30-Jul-18 | Rs.204685 | 13-Feb-24 | Residence PROPERTY KHATA NO 188 PROPERTY NO 137, Situated at THATTEKERE VILLAGE HUNASUR TALUK MYSORE DIST.5711053. MEASURING 27 X 52 =1404 SQ FEET WITH THE BOUNDARIES AS FOLLOWS Property Boundaries, East by PROPERTY OF RAJAJAH , west by House of MALLAJAH, North By: road South By: SURVEY NO KAMALAMMA. |

Date: 18-02-2024
 Place: Mysore
 Sd/- Authorized Officer

Bank of Baroda
 K G Road Branch (Bangalore Central)
 No 2, Prithvi Building, K G Road, Bangalore - 560 009, Tel: 080-22268106/07, E-mail: BANGAL@bankofbaroda.co.in

DEMAND NOTICE TO BORROWER
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

To,
1. Mr Shivakumar B M S/o Late Mr. B S Mayanna, No.82, 4th cross, Basaveshwara Layout, Vijayanagar 2nd stage, Bangalore-560040
2. Mrs Shobharani G, No 82, 4th cross, Basaveshwara Layout, Vijayanagar 2nd stage, Bangalore-560040
 Dear Sir/ Madam,
Re: Credit facilities with our K.G.Road Branch
 1. We refer to letter no 2-140 dated 17/01/2018 conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction, you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

| Nature & type of facility | Limit Rs (in Lacs) | Rate of Interest | O/S (Contractual Dues) as on 02.02.2024 (inclusive of interest up to 02.02.2024) | Security agreement with brief description of securities (please mention the details of security agreements and details of mortgaged property including total area and boundaries) |
|---------------------------|--------------------|------------------|--|--|
| Term Loan | 54.00 | 9.75% | Rs.57,02,827.15 | SCHEDULE A : DETAILED DESCRIPTION OF THE PROPERTY All that piece and parcel of residentially Converted Land bearing Sy.Nos.103/7A1 and 103/7A2 vide conversion order No. ALN(NY)SR.18/2010-11 and No. ALN(NY)SR.19/2010-11 both dated 13.08.2010, issued by the Special Deputy Commissioner, Bangalore District., of Mallathahalli Village, Yeshwanthapura Hobli, Bangalore North Taluk, in all measuring 38,115 sq.ft., presently within the limits of BBMP and bearing BBMP Katha No. 1326, Sy.No.103/7A1, Ward No. 129 of BBMP, Bangalore and bounded on the East by- Remaining land in Sy.No.103/7A2, West by- Sy.No.103/6, North by- Road, South by- NGEF Housing Society. SCHEDULE B : 432 sq.ft., undivided share, right, title and interest of land in the total land of Schedule "A" Property referred as above. SCHEDULE C : Three Bedrooms Apartment bearing No. 003, Ground Floor, measuring 1515, sq.ft., of super built up area with Vitrified Tiles Flooring, one covered Car Parking place in the Basement/Still floor, part of Multistoried apartment known as "BALDOTA ELEGANT "B" BLOCK" constructed at Schedule "A" Property along with all the rights in the common area and easements. |

2. In the letter of acknowledgment of debt dated..... you have acknowledged your liability to the Bank to
 2. In the letter of acknowledgement of debt dated - you have acknowledged your liability to the Bank to the tune of Rs. - plus interest to the account.
 3. As you are aware, you have committed defaults in payment of principle and interest on above loans/ outstanding for the quarter ended DEC 2023.
 4. Consequent upon the defaults committed by you, your loan account has been classified as **non-performing asset on 01.02.2024** in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.
 5. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating Rs.57,02,827.15/- (Rupees Fifty seven lakhs two thousand eight hundred twenty seven rupees and fifteen paise Only) + Int from 31.10.2023 + other Charges, minus Recovery if any, as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.
 6. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.
 7. We invite your attention to sub-section 13 of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offencepunishable under section 29 of the Act.
 8. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/ inviting quotations/tender/private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.
 9. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Yours faithfully,
 Sd/-
 Authorised Officer,
 Bank of Baroda, K. G. Road Branch
 Place: Bengaluru
 Date : 02.02.2024

EAST COAST RAILWAY
 Notice No. eT-North-WAT-01-2024,
 Dt.: 12.02.2024

NAME OF THE WORK: CRUSHING OF CONTRACTORS HARD STONE USING MECHANIZED CRUSHER TO 50 MM GAUGE OF 13,465.40 CUM (AS PER SPECIFICATIONS) TRANSPORTING THE SAME TO KEUTUGUDA DEPOT UNLOADING AND STACKING ON LEVEL GROUND INCLUDING DRESSING OF GROUND AND LOADING THE SAME INTO RAILWAY WAGONS AT KEUTUGUDA DEPOT UNDER THE JURISDICTION OF ASST. DIVL. ENGINEER/LAXMIPUR ON KORAPUT-RAYAGADA LINE OF WALTAIR DIVISION.

Approx. Cost of the Work :
 ₹ 2,04,34,956.39, EMD : ₹ 2,52,200/-
Completion Period of the Work : 09 (Nine) Months.

Tender Closing Date and Time: At 1500 Hrs. of 07.03.2024.
 No manual offers sent by Post / Courier/ Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website: <http://www.ireps.gov.in>
Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / Corrigendum issued for this tender.

Divisional Railway Manager (Engg) / PR-1095/O/23-24
 Waltair

CHROME SILICON LIMITED
 (Formerly VBC Ferro Alloys Limited)
 Regd office : 6-2-913/914, 3rd Floor, Progressive Towers, Khairatabad, Hyderabad-500 004.
 CIN:L27101TG1981PLC003223 Website: www.vbcfcl.in E-mail:vbcfclhyd@gmail.com

Un-Audited Financial Results for the Quarter and Nine Months Ended 31st December, 2023
 (Rs. in Lakhs except EPS)

| Sl. No. | Particulars | Quarter ended | | | Nine Months ended | | Year ended |
|---------|---|------------------------|------------------------|------------------------|------------------------|------------------------|----------------------|
| | | 31.12.2023 (Unaudited) | 30.09.2023 (Unaudited) | 31.12.2022 (Unaudited) | 31.12.2023 (Unaudited) | 31.12.2022 (Unaudited) | 31.03.2023 (Audited) |
| 1. | Total Income from Operations | 2,911.49 | 1,338.99 | 3,743.57 | 5,258.63 | 12,912.46 | 17,566.53 |
| 2. | Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items) | 10.33 | 5.35 | -585.12 | 31.52 | -124.52 | 66.28 |
| 3. | Net Profit/(Loss) for the period before tax (after Exceptional and/ or Extraordinary Items) | 10.33 | 5.35 | -585.12 | 31.52 | -124.52 | 272.77 |
| 4. | Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary Items) | 10.33 | 5.35 | -531.64 | 31.52 | -147.92 | 272.77 |
| 5. | Total comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and other comprehensive Income(after tax)] | 10.33 | 5.35 | -531.64 | 31.52 | -147.92 | 272.77 |
| 6. | Paid-up Equity Share Capital | 1639.50 | 1639.50 | 1639.50 | 1639.50 | 1639.50 | 1639.50 |
| 7. | Reserves (excluding Revaluation Reserve) | -2931.60 | -2,941.92 | -3,383.82 | -2931.60 | -3,383.82 | -3,235.89 |
| 8. | Net Worth | -1292.10 | -1,302.42 | -1,744.32 | -1292.10 | -1,744.32 | -1,589.39 |
| 9. | Debt Equity Ratio | NA | NA | NA | NA | NA | NA |
| 10. | Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations)- | | | | | | |
| 1. | Basic : | 0.06 | 0.03 | -3.24 | 0.19 | -0.90 | 1.66 |
| 2. | Diluted : | 0.06 | 0.03 | -3.24 | 0.19 | -0.90 | 1.66 |
| 11. | Debt Service Coverage Ratio | NA | NA | NA | NA | NA | NA |
| 12. | Interest Service Coverage Ratio | NA | NA | NA | NA | NA | NA |

Notes :
 1. The above is an extract of the detailed format of Quarterly and Yearly Financial Results filed with the Stock Exchanges under Regulation 33 of SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the Stock Exchange websites and on Company's Website: vbcfcl.in
 2. The above stand alone Financial Results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their meeting held on 12.02.2024.

By Order of the Board
FOR CHROME SILICON LIMITED
 Sd/- (P.V. RAO)
 Whole-time Director
 DIN : 00149599
 Date : 12.02.2024
 Place : Hyderabad.

Chola
 CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
 Corporate office address: Chola Crest, Super B, C54 & C55 A, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032

POSSESSION NOTICE [(APPENDIX IV) [Under Rule 8(1)]

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited , under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

| S. No. | Name and Address of the Borrowers & Loan A/c no. | Date of Demand Notice | O/S AMT | Description Of The Property Possessed | Date Of Possession |
|--------|--|-----------------------|---|---|---|
| 1. | Loan Account Nos. XOHLTRP00002787018 RAJESHWARI V VIJAYAKUMAR B Both are R/o at 15A, JOTHI PURAMALANKADU, KARUVAMPALAYAM 641604 INBARAJ P NO 3/10, EDUVAICHINNKAKALIPALAYAM 641687 | 17-03-2023 | Rs.2013712/- (Rupees Twenty Lakhs Thirteen Thousand Seven Hundred Twelve Only) As on 16-03-2023 and interest thereon. | Thiruppur Registration District, Thiruppur Joint 1 SRO, Thiruppur Taluk, Survey No.203/2, Punjai Acre 2.74, Asst Rs.2.22, Patta Passbook No.122738, Now Sub Division Survey No.203/2C, Punjai Hec 0.53.5 Asst Rs.0.85, in this A part land formed the layout named as "Giri Nagar" in this site No.83 within the following boundaries: East of Site No.82 West of Elementary School Property North of Site No.72 South of 20 feet East West layout Road Within the following measurements are East West On the Northern side 28 feet East West On the Southern Side 20 1/2 feet South North On the Eastern Side 61 1/2 feet South North On the Western side 60 feet Totally measuring 1463 Sq. feet of land with RCC Terraced building in Door NO.1/46 A, Tax Asst old no.032/60000990 New No.032/06/00732, Electric Connection No.032/60001214 New No.032/06000676 with all the fittings and connections attached by the building and all the mamool pathway and easements rights annexed thereto. | 13-Feb-24 Possession Date: 13-Feb-24 |

Date: 13-Feb-24
 Place: Thiruppur
 For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED,
 AUTHORISED OFFICER

indianexpress.com

I arrive at a conclusion not an assumption.

Inform your opinion with detailed analysis.

The Indian Express.
For the Indian Intelligent.

The Indian EXPRESS
 — JOURNALISM OF COURAGE —

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BENGALURU

